

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/28(KB)2021  
IA(COMPANIES.ACT)/74(KB)2024, IA(COMPANIES.ACT)/47(KB)2024,  
IA(COMPANIES.ACT)/25(KB)2021, IA(COMPANIES.ACT)/27(KB)2021

**CORAM 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24<sup>TH</sup> MAY 2024**

IN THE MATTER OF	ASGAR ANSARI VS AWESOME INFRASTRUCTURE PRIVATE LIMITED
UNDER SECTION	SEC. 241(1)

**Appearance (via video conferencing/physically)**

Ms. Urmila Chakraborty, Adv. ] For the Petitioners in CP/28(KB)2021  
Mr. Nikunj Berlia, Adv. ]  
Ms. Saolini Bose, Adv. ]  
Ms. Aishwarya Choudhary, Adv. ]

Mr. Deepnath Roy Chowdhury, Adv. ] For the Petitioner  
Mr. Bhaskar Dwivedi, Adv. ]  
Ms. Jyoti Rauth, Adv. ]

**ORDER**

1. Ld. Counsel appearing on behalf of the parties present.
2. The applicant in IA(COMPANIES.ACT)/74(KB)2024 has disclosed certain transactions due to which a payment of an amount of Rs. 47 lakhs had to be made and the money had to be taken Rs. 42 lakhs from the companies' accounts. No details of the said payments had been furnished to us till date, despite opportunity. Therefore, we direct affidavit be put in to disclose and justify the payments made to the tune of Rs. 42 lakhs as page no. 37 of the applications suggests along with supporting documents.
3. Let reply affidavit be filed within a period of two weeks. Let the same be responded, if required, within a period of one week thereafter.
4. Interim Order will continue till the next date of hearing.
5. List the matter for further consideration on **21.06.2024**.

**D. Arvind**  
Member (Technical)

**Bidisha Banerjee**  
Member (Judicial)